

allocation and to advice Government about the rationale to be adopted for kerosene allocations to the States. This Committee is expected to submit its report by July, 1985.

[English]

Kalahandi as "No Industry" District

1065. SHRI JAGANNATH PATNAIK : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether any representation has been received from the Government of Orissa to declare Kalahandi District as "No Industry" District ; and

(b) whether Government propose to declare this District as "No Industry" District keeping in view the backwardness of the area ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Yes Sir.

(b) : As there is a medium scale industry existing, it is not eligible for inclusion in the list of 'No Industry Districts'.

Installation of 2000 Lines Containerised Exchange at Aizawl, Mizoram

1066. SHRI LAL DUHOMA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is any proposal to instal a 2000 line containerised Exchange at Aizawl in Mizoram ; and

(b) if so, the likely date by which it will be in operation ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) No, Sir.

(b) Question does not arise.

L.P.G. Supply in Kerala

1067. SHRI A. CHARLES :

SHRI K. KUNJAMBU : Will the Minister of PETROLEUM be pleased to state :

(a) whether Government have come to know of great hardship being faced by people due to the acute scarcity of cooking gas in Kerala especially in Trivandrum City;

(b) whether Union Government are aware of the serious irregularities being committed by the distribution agencies in the distribution of gas ;

(c) whether Government propose to institute an inquiry into the whole matter ; and

(d) whether urgent steps are proposed to be taken for an uninterrupted supply of cooking gas in the aforesaid area ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

(d) Refill supplies of LPG in the Southern Region including Kerala were disrupted following closure of the Cochin Refinery after the fire accident in March, 1984. With the Refinery resuming production there is considerable improvement in the position and it is expected the normalcy would be achieved by the middle of April, 1985.

Setting up Circuit Benches of High Courts

1068. SHRI SRIBALLAV PANIGRAHI : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether there are proposals for establishment of Circuit High Courts in different States to ensure Justice at the door ; and

(b) if so, which are the places being considered for this ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) and (b) While the Government is not averse to the establishment of Circuit Benches of High Courts, a view in the matter could be taken after receipt of the report of the Jaswant Singh Commission on the establishment of permanent Benches of certain High Courts as well as on the general question of having Benches of High Courts and on the broad principles and criteria to be followed in this regard.

Projects Envisaged under Southern air Command, Trivandrum

1069. SHRI S. KRISHNA KUMAR : Will the Minister of DEFENCE be pleased to state :

(a) the projects envisaged under the newly created Southern Air Command in Trivandrum ;

(b) the operational jurisdiction of this Command, when fully set up ;

(c) the total estimated outlay, projected time span of implementation ;

(d) the present stage of implementation ; and

(e) whether Government propose to accord the highest priority to the scheme which is vital to the defence needs of the country and for the development of Kerala ?

THE MINISTER OF DEFENCE (SHRI P.V. NARASIMHA RAO): (a) to (e). Jurisdiction of the Southern Air Command covers the Southern Peninsula and the Island Territories of Andaman and Nicobar and Lakshadweep. During the course of next few years, several air force units will be established in this area in accordance with operational plans and priorities. It will not be in public interest to disclose further details.

[Translation]

Production of Fertilizers

1070. **SHRI KRISHAN PRATAP SINGH:** Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state :

(a) the quantity of each type of fertilizers produced in the country at present and the demand thereof ;

(b) the quantum of fertilizers needed to be produced in the country to meet the requirement to ensure good crop ; and

(c) Government's scheme to make up the shortage of fertilizers ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) Demand and production of fertilizers during the year 1984-85 are estimated to be as follow : —

	Demand (Estimated Consumption)	Production (Estimated)
	(In lakh tonnes)	
Nitrogen (N)	56.44	39.6
P ₂ O ₅ (P)	18.65	12.6
Potash (K)	8.65	There is no indigenous production of Potash (K)

(b) To the extent production of fertilizers falls short of the requirements, imports are arranged to ensure adequate availability of fertilizers to the farmers. Since the requirements of fertilizers vary from year to year, it is difficult to indicate a precise figure of production which can be considered adequate to meet the requirements.

(c) Indigenous production of Nitrogenous and Phosphatic fertilizers is not yet adequate to meet their entire demand. Imports are, therefore, arranged to meet the gap between the demand and indigenous production every year. The demand for Potassic fertilizers is met entirely from imports because there is no indigenous production of Potash.

A major programme for augmentation of indigenous production capacity of Nitrogenous and Phosphatic fertilizers has been undertaken in order to reduce considerably the gap between their demand and production within the country.

[English]

Decision regarding take over of Motor and Machinery Manufacturers Limited by Bharat Brakes and Valves Co. Limited

1071. **SHRI ANANDA PATHAK :** Will the Minister of **INDUSTRY AND COMPANY AFFAIRS** be pleased to state :

(a) whether Government have considered the report of Bharat Brakes and Valves Company Limited recommending take over of Motor and Machinery Manufacturers Limited located at Dum Dum in West Bengal ; and

(b) if so, when Government would take a final decision in this respect ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). Management take-over period in respect of M/s Motor and Machinery Manufacturers Ltd. has been extended upto 30.4.85 to enable Government to take a view on the final disposition of the undertaking after examining various alternatives including the feasibility of M/s. Bharat Brakes and Valves Co. Ltd.'s taking over the undertaking.

Foreign collaboration agreements

1072. **SHRIMATI GEETA MUKHERJEE :** Will the Minister of **INDUSTRY AND**